

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

88/241/242/(ND)/2019

IN THE MATTER OF:

M/s Jain Floriculture Ltd.

vs

M/s Arise Travels Pvt. Ltd. &Ors.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 241-242

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

For the Corporate Debtor

Order delivered on 11.07.2019

:Arun Khatri, Nadeem, Sushant, Adv.

ORDER

Learned counsel for the petitioner is present. Pursuant to the order dated 27.05.2019 of the directions issued by this Tribunal, learned counsel for the petitioner represents that service has been effected upon the respondent and further Email has also been sent to the registered Email IDs of the respondent and disclosed in the memo of parties. Learned counsel for the petitioner represents that affidavit of service has been filed on 31.05.2019. Despite service none of the respondents are present before this Tribunal. We direct the petitioner to send one more notice through this Tribunal to the respondents, for which steps shall be taken within 7 days from today. Interim direction granted by vide order dated 27.05.2019 shall continue till the next date of hearing fixed on 05.09.2019.

-sd-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Varinder Kumar

-sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)